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GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

PUBLIC NOTICE NO.13 (RE-99) /1997-2002

NEW DELHI: the 18th June, 1999

In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II- Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures (Vol.1) (RE-99), 1997-2002.

The following shall be added at the end of paragraph 10.11:

"However, supply of goods required for setting up of any mega power projects specified in list 33 of Department of Revenue notification No.63/99 dated 13.5.99, shall be eligible for deemed exports benefits as mentioned in paragraph 10.3(a)(b)(c) & (d) of the Exim Policy, if such mega power project is - (a) an inter state thermal power plant of a capacity of 1500 MW or more; or (b) an inter-state hydel power plant of a capacity of 500 MW or more,-as certified by an officer not below the rank of a Joint Secretary, Government of India in the Ministry of Power".

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade

Copy to all concerned,

By orders etc.

(Ajay Sahai)

Jt. Director General of Foreign Trade

(F.No.01/94/180/83/AM00/PC-IV)